

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

Original Application No. 338 of 2010

Tuesday, this the 20th day of April, 2010

CORAM:

Hon'ble Mr. George Paracken, Judicial Member

P.K. Umeswaran, Driver Grade II, Field Office, Coconut Development Board, Thiruvananthapuram. **Applicant**

(By Advocate – Mr. K.P. Dandapani, Sr. with Ms. Jebi Mather)

V e r s u s

1. The Coconut Development Board, Kochi 682 011,
Represented by its Secretary.
2. The Chairman, Coconut Development Board, Kochi 682 011.
3. Shri C.R. Raghu, Driver Grade II, Coconut Development Board,
State Centre, Thane, Maharashtra. **Respondents**

(By Advocate – Mr. Sunil Jacob Jose, SCGSC)

The application having been heard on 20.4.2010, the Tribunal on the same day delivered the following:

O R D E R

The applicant is aggrieved by the Annexure A-4 order dated 15th April, 2010 by which he has been transferred from the Field Office, Trivandrum to the State Centre, Thane, Maharashtra. He has submitted that the aforesaid order has been issued in violation of all norms as the respondents have not followed the prescribed procedure laid down in transfer guidelines. He has also alleged that the transfer order is not transparent and it is tainted with malafides as he has been transferred to meet the vested interest of some others. He has further alleged that Shri C.R. Raghu, Driver Grade-II

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transferred in his place is a person hailing from a place near Mysore in Karnataka and therefore, he has no interest in coming to Trivandrum. There are two offices in Karnataka, one at Mandy and the another at Bangalore and he wanted transfer only to one of those offices and not to Kerala. The applicant has also submitted that he is a heart and diabetic patient and is regularly undergoing treatment for the said diseases.

2. Shri Sunil Jacob Jose, SCGSC appeared on behalf of the respondents on service of an advance copy of this OA.

3. I have heard the counsel appearing for the parties and I am of the considered view that this OA can be disposed of at the admission stage itself by directing the applicant to make a detailed representation to the competent authority i.e. respondent No. 2 within two weeks from today. The 2nd respondent on receipt of such a representation, shall consider the same in accordance with rules and dispose of it by a reasoned and speaking order. Till such time, the Annexure A-4 order dated 15.4.2010 shall not be given effect to, as far as the applicant is concerned.

4. With the aforesaid direction this Original Application is disposed of. There shall be no order as to costs.

(GEORGE PARACKEN)
JUDICIAL MEMBER

“SA”